

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

STARRED QUESTION NO:28  
ANSWERED ON:14.03.2012  
VIOLATION OF UNIVERSAL SERVICE OBLIGATIONS  
Vardhan Shri Harsh

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the services of some of the private telecom companies have been suspended in certain telecom circles for violation of the conditions of the Universal Service Obligation Fund agreement;
- (b) if so, the details thereof, companywise;
- (c) whether the Government has imposed penalties on erring companies; and
- (d) if so, the details of penalty imposed and recovery made from them, companywise?

**Answer**

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 28 FOR 14TH MARCH, 2012 REGARDING "VIOLATION OF UNIVERSAL SERVICE OBLIGATIONS"

(a) & (b) Universal Service Obligation Fund (USOF)/Government have not suspended the services of private telecom companies for violation of the conditions of the USOF agreement. However, M/s Reliance Communications Limited (RCL) and M/s Reliance Telecom Limited (RTL) switched off their mobile Base Transceiver Stations (BTSs) at 1191 and 228 USOF supported sites respectively causing suspension/interruption of mobile services in certain areas during Nov 2010 to Feb 2011. The details are given in Annexure.

(c) Yes, Madam.

(d) A financial penalty of Rs.4,63,22,000 has been imposed on M/s Reliance Communications Limited and Rs.1,07,67,500 on M/s Reliance Telecom Limited for the period of interruption in mobile services caused due to shutting down of services by these companies. The details of penalty imposed and recovered are given in Annexure.